GOVERNMENT OF MEGHALAYA
MINING AND GEOLOGY DEPARTMENT
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ORDERS BY THE GOVERNOR
NOTIFICATION

Dated Shillong, the 19th January, 2021

No. MG.49/2011/Pt-I/214: - In exercise of the power conferred by Section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act No. 67 of 1957), the Governor of Meghalaya is pleased to make the following rules further to amend the Meghalaya Minor Minerals Concession Rules, 2016, namely: -

Short Title and Commencement.

1 (1) These Rules may be called the Meghalaya Minor Minerals Concession (Second Amendment) Rules, 2020.

(2) They shall come into force from the date of publication in the Official Gazette.

Amendment of rule 3.

2 In rule 3 of the said rules, after the proviso, the following shall be inserted, namely: -

"Provided further that in case of sub rule (i), sub-rule (ii) and sub-rule (iii) above the minor minerals shall be permitted for commercial uses only after payment of Royalty and Cess to the State Government at the prescribed rates and transportation of minor minerals shall be undertaken only with valid Transport Challan in Form H issued by competent authority".

Amendment of rule 26.

3 In rule 26 of the said rules, the following sub-rule shall be added after sub-rule (3), namely: -

"(4) The competent authority shall issue transport challan in Form H to transport minor minerals extracted under the provisions of sub rule (i), sub-rule (ii) and sub-rule (iii) of rule 3".

Sd/-
(Dr. Manjunatha C, IFS)
Secretary to the Government of Meghalaya
Mining and Geology Department
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Memo No. MG.49/2011/Pt-I/214-A **Dated Shillong, the 19th January, 2021**

Copy forwarded to: -

1. P.S to the Chief Minister of Meghalaya for kind information of the Hon'ble Chief Minister.
2. P.S to the Minister I/c Forests and Environment Department for kind information of the Hon'ble Minister.
3. P.S. to the Chief Secretary to the Government of Meghalaya for kind information of the Chief Secretary.
4. P.S to the Additional Chief Secretary to the Government of Meghalaya, Forests and Environment Department for kind information of the Additional Chief Secretary.

5. The Principal Chief Conservator of Forests & HoFF, Meghalaya, Shillong for information and necessary action.
6. Cabinet Affairs Department.
7. Law Department.
8. The Director of Mineral Resources, Meghalaya, Shillong for information and necessary action.
9. All the Deputy Commissioners, Meghalaya for information.
10. The Director, Printing and Stationary, Meghalaya Shillong for favour of publishing in the next issue of Meghalaya Gazette and to supply 100(one hundred) copies to this Department.
11. State Informatics Officer/Senior System Analyst, NIC, Meghalaya, Shillong with a request to upload the Notification in the Government website.

By order etc.,

Joint Secretary to the Government of Meghalaya
Mining and Geology Department
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GOVERNMENT OF MEGHALAYA
MINING AND GEOLOGY DEPARTMENT
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ORDERS BY THE GOVERNOR
NOTIFICATION

Dated Shillong, the 21st September, 2020

No. MG.49/2011/Pt-I/184: - In exercise of the power conferred by Section 15 of the Mines and Minerals (Regulation and Development) Act, 1957 (Central Act No. 67 of 1957), the Governor of Meghalaya is pleased to make the following rules further to amend the Meghalaya Minor Minerals Concession Rules, 2016, namely: -

Short Title and Commencement.

1. (1) These Rules may be called the Meghalaya Minor Minerals Concession (Amendment) Rules, 2020.

(2) They shall come into force from the date of publication in the Official Gazette.

Amendment of rule 3.

2. In rule 3 of the said rules, after sub-rule (ii), the following new sub-rule shall be added, namely: -

"(iii) excavation of ordinary earth for building construction".

Amendment of rule 4.

3. In rule 4 of the said rules, for the sub-rule (1), the following sub-rule shall be substituted, namely: -

"(1) No mining lease and quarry permit shall be granted in respect of any of the lands mentioned below, namely: -

(a) Within a distance of two hundred (200) meters from the edge of the National Highways and any roads to be notified by the Government.

(b) Within a distance of one hundred (100) meters from any village, water source, Bridges, Dams, Reservoirs and from the edge of the State Highways and any other roads when blasting is not involved.

(c) Within a distance of two hundred (200) meters from any Village, Water source, Bridges, Dams, Reservoirs and from the edge of the State Highways and any other roads when blasting is involved.

Amendment of Schedule II.

4. In Schedule II to the said rules, in serial number (5), after the word "Quartzite", the word "Quartz" shall be inserted.

Amendment of Schedule III.

5. In the Schedule III to the said rules. -

(a) in serial number (14), after the word "Quartzite", the word "Quartz" shall be inserted;

(b) in serial number (17), the item "Limestone of any grade" shall be omitted; and

(c) after the serial number (18), the following

shall be inserted, namely: -

"(19) Limestone when used in kilns for manufacture of lime and/or as building material for building, road and other construction works".

Amendment of Schedule IV. **6.** In the Schedule IV to the said rules, in the serial number (7), for the words "Limestone of any grade" the words "Limestone" shall be substituted.

Sd/-
(Dr. Manjunatha C, IFS)
Secretary to the Government of Meghalaya
Mining and Geology Department
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Memo No. MG.49/2011/Pt-I/184-A **Dated Shillong, the 21st September, 2020**

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2. P.S to the Minister I/c Forests and Environment Department for kind information of the Hon'ble Minister.
3. P.S. to the Chief Secretary to the Government of Meghalaya for kind information of the Chief Secretary.
4. P.S to the Principal Secretary to the Government of Meghalaya, Forests and Environment Department for kind information of the Principal Secretary.
5. The Principal Chief Conservator of Forests &HoFF, Meghalaya, Shillong for information and necessary action.
6. Cabinet Affairs Department.
7. Law Department.
8. The Director of Mineral Resources, Meghalaya, Shillong for information and necessary action.
9. All the Deputy Commissioners, Meghalaya for information.
10. The Director, Printing and Stationary, Meghalaya Shillong for favour of publishing in the next issue of Meghalaya Gazette and to supply 100(one hundred) copies to this Department.
11. State Informatics Officer/Senior System Analyst NIC, Meghalaya Shillong with a request to upload the Notification in the Government website.

By order etc.,

Joint Secretary to the Government of Meghalaya
Mining and Geology Department
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